

**Central Electricity Regulatory Commission
New Delhi**

Petition No. 90/TT/2024

Subject : Petition for approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for the determination of transmission tariff from COD to 31.3.2024 for the transmission asset, i.e., 1x500 MVA, 400/220 kV ICT (3rd) at 400/220 kV Sohawal (PG) Sub-station under "1x500 MVA, 400/220 kV ICT Augmentation (3rd) at Sohawal (PG) under System Strengthening".

Date of Hearing : **23.10.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL)
and 14 Others

Parties Present : Shri Vivek Kumar Singh, PGCIL
Shri V.C. Sekhar, PGCIL

Record of Proceedings

The matter was listed for hearing through video conferencing.

2. Due to a paucity of time, the matter could not be taken up for the hearing, and accordingly, the matter was adjourned.

3. The Petitioner in the instant tariff petition has included IT equipment as part of plant and machinery cost and included the same for claiming the initial spares, whereas the Petitioner in Petition No. 85/TT/2024 has claimed initial spares of IT equipment separately. The Commission directed the Petitioner to submit the reason on an affidavit within two weeks with an advance copy to the Respondents for the different treatment followed for claiming initial spares.

4. The matter will be listed for the hearing on **8.11.2024**.

By order of the Commission

sd/-
(T. D. Pant)
Joint Chief (Law)

